

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

IA No. 1869/2023
And
CP (IB) No. 112/Chd/Hry/2021

IN THE MATTER OF:

Intec Capital Ltd.

...Petitioner

Vs.

Swati Saini

...Respondent/ Personal Guarantor

Under Section: 95, IBC 2016, Rule 49(2), NCLT

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Dhruv Parwal, Advocate

For the Resolution Professional : Mr. Piyush Moona, RP

For the Respondent and
Applicant in IA No. 1869/2023 : None

ORDER

It is stated by Mr. Dhruv Parwal, Advocate that he has been recently engaged by the petitioner and seeks time to file Vakalatnama. Let the same be filed within one week. There is no representation on behalf of the Personal Guarantor in IA No. 1869/2023. Last opportunity is granted to the applicant to appear in IA No. 1869/2023,

failing which, appropriate order will be passed. List the matter for consideration on 21.05.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM